

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART I SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO.91(RE-2005)/2004-2009

NEW DELHI DATED THE 9TH MARCH, 2006

In exercise of the powers conferred under paragraph 2.4 of the Foreign Trade Policy; 1st September, 2004 –31st March, 2009 and consequent to relaxation of conditions stipulated in Col. 5 against S.No. 39 & 40 of Chapter 5 in Table B of Schedule 2 of the Book Titled 'ITC (HS) Classifications of Export and Import Items, 1st September, 2004 – 31st March 2009 (as amended from time to time) vide Notification No.50, dated 09.03.2006 the Director General of Foreign Trade hereby prescribes the following procedures to be followed for export of legally acquired stock of Shavings of Shed Antlers of Chital and Sambhar and Manufactured Articles of Shavings of Shed Antlers of Chital and Sambhar : -

- (i) The Prospective Exporters shall submit their applications in the prescribed Form within 30 days from the date of issue of this Public Notice, mentioning therein the quantity applied for and the unit price of export, to the concerned Chief Wildlife Warden for obtaining Legal Procurement Certificate. Prospective exporters shall also submit their application as per Aayaat Niryaat Form to the DGFT (Headquarters Office), Udyog Bhavan, New Delhi.
- (ii) The application shall be accompanied by the following documents:-
 - (a) A copy of the valid export order/irrevocable Letter of Credit from the foreign buyer;
 - (b) Legal Procurement Certificate(s) in their name issued by the concerned Chief Wildlife Warden.
- (iii) Each export consignment alongwith the related documents will be subject to pre-shipment inspection and verification by the Regional Dy. Director, Wildlife Preservation;
- (iv) One time exemption will be applicable for a period of 2 months from the date of issue of Notification No.50 dated 09.03.2006.
- (v) No export shall be allowed of the said items on expiry of the said period of two months.

2. Application received within the stipulated period would be considered by the Export Facilitation Committee on merit for issue of Export Licences for export of said items and shall be subject to any other condition, so imposed.
3. This issues in the Public interest.

(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE

(Issued from F.No. 01/91/180/975/AM05/PC-III)

By order etc.

Copy to all concerned :

(S.K. SHRIVASTAVA)
DEPUTY DIRECTOR GENRAL OF FOREIGN TRADE

(Issued from F. No. 01/91/180/975/AM05/PC-III)